

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

C.P. No. (IB)-230(PB)/2017

**IN THE MATTER OF:**

**IDBI Capital Markets & Securities Limited**  
**v.**

.....Petitioner

**Goenka Diamond And Jewels Limited**

.....Respondent

**SECTION : UNDER SECTION 9 of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 26.07.2017**

**Coram:**

**CHIEF JUSTICE M.M. KUMAR**  
**Hon'ble President**

**Deepa Krishan**  
**Hon'ble Member (T)**

**For the Petitioner(s) : Shri Mahfooz Nazki & Ms. Priyank Mangal, Advocates**

**ORDER**

Issue notice to show cause to the respondent why the petition be not admitted.

The petitioner shall deposit adequate number of copies of the paper book with the registry and shall also serve the notice dasti on the respondent.

List on 29.08.2017.

- Sd -  
**(CHIEF JUSTICE M.M. KUMAR)**  
**PRESIDENT**

- Sd -  
**(DEEPA KRISHAN)**  
**(MEMBER TECHNICAL)**

26.07.2017  
Vineet